

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 265 of 2020

IN THE MATTER OF:

**Ankit International
Sole Proprietorship of Arun Jain**

...Appellant

Versus

**Unitech Machines Ltd., Through Resolution Professional
Mr. Vivek Raheja & Anr**

...Respondents

Present:

**For Appellant: Mr. Krishnendu Datta and Mr. Rahul Gupta,
Advocates.**

**For Respondent: Mr. Divya Gattani and Mr. Neeraj Gupta, Advocates
with Mr. Vivek Raheja, IRP for R-1**

**Mr. Alok Kumar, Ms. Somya Yadava and Ms. Drishti
Harpalani, Advocates for R-2.**

ORDER
(Through Virtual Mode)

26.11.2020: Copy of Minutes of Meetings of 10th Committee of Creditors filed by Respondent No. 2 is taken on record. After hearing learned counsel for a while, we are of the opinion that filing of reply affidavit on behalf of Respondent No. 2 would be necessary to deal with the issues raised. Let the reply affidavit be filed by Respondent No. 2 within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Mr. Divya Gattani, learned counsel representing Respondent No. 1 submits that the Resolution Professional would be filing a Status Report within two day.

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Let the appeal be posted 'for admission (after notice)' on **6th January, 2021**.

Interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc